

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 232/ Chd/Hry/2017**

**Section 241 & 242 of the  
Companies Act, 2013**

Vivek Kumar Gupta  
Versus  
Qube Trade & Services Private Limited.

....Petitioner  
....Respondents

Present: Mr. Mayank Wadhwa & Mr. Vivek Gupta Advocates for  
petitioner.  
Mr. Vaibhav Sharma, Advocate for respondent No. 2.

Mr. Vaibhav Sharma, Advocate filed Power of Attorney for  
respondent No. 2. Learned counsel for the respondent submits that the  
arguing counsel is not well and, therefore, sought time to file the  
reply.

The matter is adjourned to 15.11.2017. The respondent is  
directed to file reply to the main petition as well as to the application for  
interim stay at least a week before the date fixed with copy advance to  
the counsel opposite. The petitioner may file rejoinder, if any, at least a  
day before the date fixed. Both the parties are directed to file their  
affidavits of compliance of the previous order at least a week before the  
date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

October 24, 2017  
Saini

